



2026:AHC:41712

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5133 of 2026

Kailash Singh

.....Petitioner(s)

Versus

State Of U.P. And 34 Others

.....Respondent(s)

Counsel for Petitioner(s) : Bhupesh Kumar Singh, Chitrakul
Vipinam Vasudev

Counsel for Respondent(s) : C.S.C., Munna Tiwari, Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondents-State and Shri Sudhir Bharti, learned counsel for the respondent no.3.

2. The petitioner has preferred present petition inter-alia with the prayer to quash the impugned order dated 20.12.2025 passed by Collector, Deoria/respondent no.2 in Case No.1395 of 2023, Computerized Case No.D202305200001395.

3. A preliminary objection has been raised by learned Standing Counsel as well as Shri Sudhir Bharti, learned counsel for the respondent no.3 that against the order, which is under challenge, statutory alternative remedy is available to the petitioner to file a revision before the Commissioner as provided under Section 210 of the U.P. Revenue Code, 2006.

4. In view of the same, present petition is dismissed on the ground of availability of statutory alternative remedy available to the petitioner.

(Prakash Padia,J.)

February 24, 2026

Pramod Tripathi